

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 47 OF 2017 & IA NOS. 05 OF 2017

APPEAL NO. 87 OF 2017

APPEAL NO. 12 OF 2018 & IA NOS. 501 & 1294 OF 2019

Dated: 22nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

APPEAL NO. 47 OF 2017 & IA NOS. 05 OF 2017

APPEAL NO. 87 OF 2017

In the matter of:

GRIDCO Ltd.

.... Appellant(s)

Vs.

NTPC Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) :

Mr. Shubham Arya
Ms. Poorva Saigal for R-1

Mr. Sethu Ramalingam for R-2

APPEAL NO. 12 OF 2018 & IA NOS. 501 & 1294 OF 2019

In the matter of:

NTPC Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Venkatesh
Mr. Vikas Maini
Ms. Nishtha Kumar
Mr. Krishnesh Bapat

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-1

ORDER

IA NO. 1294 OF 2019 in APPEAL NO.12 of 2018
(Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay of 103 days' in filing reply by the Respondent No.1 is condoned and reply is taken on record. The application is disposed of.

APPEAL NO.12 of 2018

Rejoinder, if any, shall be filed by the Appellant on or before 24.08.2019. Objections are filed by the Respondents.

APPEAL NO. 47 OF 2017 & IA NOs. 05 OF 2017
APPEAL NO. 87 OF 2017
APPEAL NO. 12 OF 2018 & IA NO. 501 OF 2019

List these matters for hearing on **28.08.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/mkj